

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 105 of 2015 &
IA No. 169 of 2015**

Dated: 10th July, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

In the matter of:-

**Bharat Petroleum Corporation Ltd. Appellant(s)
Versus
Sabarmati Gas Ltd. & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajat Navet

Counsel for the Respondent(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava for R.1
Mr. Arijeet Banerjee for GAIL
Ms. Sonali Malhotra for PNGRB

ORDER

Counsel for Respondent No.1 wants to file an application for bringing on record the Order dated 23.06.2015 passed by the PNGRB. Permission is granted and he may file the application within a week.

Counsel for Respondent No.2 seeks six weeks time to file reply. He may file the same on or before 21.08.2015 after serving copy on the other side.

List the matter on **18.09.2015.** Interim order to continue till then.

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice Ranjana P. Desai)
Chairperson

ts/pr